

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EPIC YARNS PRIVATE LIMITED

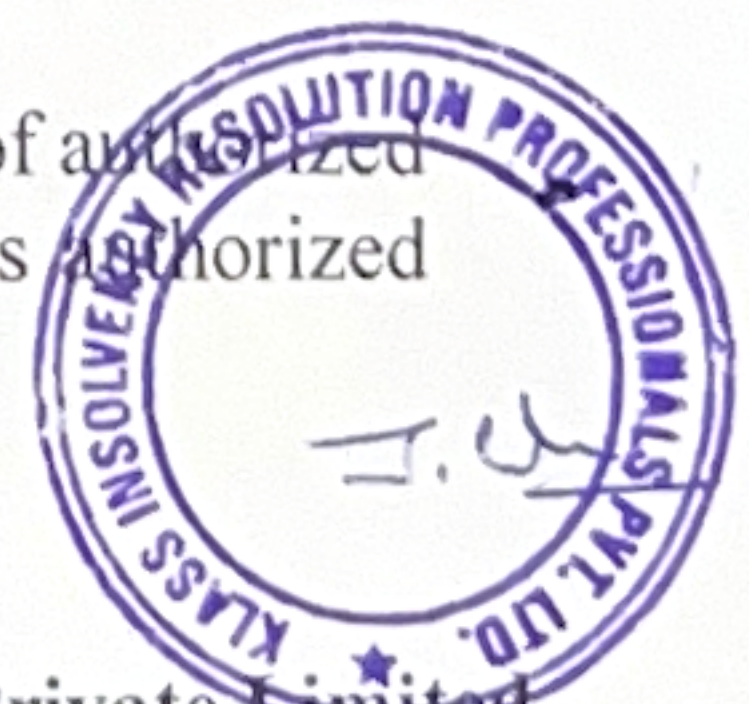
RELEVANT PARTICULARS		
1.	Name of corporate debtor	EPIC YARNS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/08/2019
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai - I
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17299MH2019PTC329724
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 402 4th Flr, Kamla Hub, CTS No.35 Plot North South Rd No.1 Juhu Scheme Nr. Aroma's Cafe Vile, Parle W, Mumbai City, Mumbai, Maharashtra, India, 400049 Factory Site: 3368,905 A/4, Spinning Building, C/o-Islampur Integrated Textile Park Pvt Ltd, NH-48, Pune Bangalore Highway, Peth Naka, Village: Peth (Islampur) ,Tal - walwa dist – Sangli Maharashtra - 415407
6.	Insolvency commencement date in respect of corporate debtor	23-07-2026
7.	Estimated date of closure of insolvency resolution process	19-01-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Klass Insolvency Resolution Professionals Private Limited Registration number: IBBI/IPE-0024/IPA-1/2024-25/50083
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor, Kolkata-700020 Email: jitulohia@knjainco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd, Add: - 2/7 Sarat Bose Road, Vasundhara Building, 2 nd Floor, Kolkata-700020 Email: cirp.epicyarns@gmail.com
11.	Last date for submission of claims	06-08-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **EPIC YARNS PRIVATE LIMITED** on **23-07-2026**.

The creditors of **EPIC YARNS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **06-08-2026** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA-N. A.

Submission of false or misleading proofs of claim shall attract penalties.



Klass Insolvency Resolution Professionals Private Limited
(Through its Authorised Signatory Mr. Jitendra Lohia, Resolution Professional)

Epic Yarns Private Limited

Reg No: IBBI/IPE-0024/IPA-1/2024-25/50083

Reg. Address: 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020

Reg. Email - jitulohia@knjainco.com

AFA No: AA1/50083/02/300627/20090, AFA Valid up to – 30/06/2027

Date: 25-07-2026

Place: Kolkata